

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 1.6.2001

OA 226/2001

Subhash Chander, EDEPM Berla, District Jhunjhunu.

... Applicant

Versus

1. Union of India through Secretary, Deptt. of Posts, Ministry of Communications, New Delhi.
2. Postmaster General, Rajasthan Western Region, Jodhpur.
3. Superintendent of Post Offices, Jhunjhunu Division, Jhunjhunu.
4. Shri Ram Swarup, Ex. Sarpanch, Village & Post Berla via Jhakad, District Jhunjhunu.

... Respondents

CORAM:

HON'BLE MR.JUSTICE B.S.FAIKOTE, VICE CHAIRMAN

HON'BLE MR.GOPAL SINGH, ADMINISTRATIVE MEMBER

For the Applicant ... Mr.K.L.Thawani

For the Respondents ... ---

O R D E R

PER HON'BLE MR.JUSTICE B.S.FAIKOTE, VICE CHAIRMAN

The applicant has sought a direction to cancel the selection of respondent No.4 but on the court's question as to why the order of selection/ appointment of respondent No.4 is not filed, the learned counsel for the applicant submitted that the same has not yet been issued and it is about to be issued. He also submitted that if the appointment order is issued in favour of respondent No.4, the applicant would suffer a great loss and his right would be affected if he is relieved of his job.

2. In our opinion, unless the appointment order is issued in favour of respondent No.4, the applicant cannot be said to be aggrieved. After issuing the appointment order, the validity of such order can be assailed by the applicant on the grounds available to him but as on today this application is premature. Therefore, without expressing any opinion, we pass the order as under :-

The OA is dismissed as premature.

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(GOPAL SINGH)

MEMBER (A)

R.S.
(JUSTICE E.S.RAIKOTE)

VICE CHAIRMAN